

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1432/2019

Dated Wednesday, the 30th day of October, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

K.Kuppulingam,

Flat No.44,Kurinchi Street,

Siva Ganapathi Nagar,

N.H.West, Villiyanaur,

Puducherry. Applicant

By Advocate M/s P.Gunaraj

Vs.

1.Union of India,

Rep., by Secretary to Government,

Educational Department, Puducherry.

2.Director of the School Education,

Government of Puducherry.

3.Chief Educational Officer,

Government of Puducherry.

4.Deputy Inspector of School,

Zone-V, Villianur,

Puducherry. Respondents

By Advocate Ms.S.Devie

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the 2nd respondent to dispose the appeal/representation dated 07.06.2019 preferred by this applicant in accordance with law and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has filed an appeal before the appellate authority for considering his case and he will be satisfied if the same is considered on the basis of the relevant rules and regulations and a speaking order is passed. The applicant may also be permitted to file additional documents available with him before the appellate authority.
3. Ms.S.Devie takes notice on behalf of the respondents and submits that if a direction is given, the respondents will consider the appeal of the applicant on merits.
4. In view of the limited submission, the OA is disposed of with the following direction:

"The applicant is permitted to file any additional documents available with him for consideration before the appellate authority and the appellate authority is directed to consider the applicant's Annexure A-5

**appeal dated 07.06.2019 and pass a speaking order in
the light of the relevant rules and regulations, within a
period of three months from the date of receipt of a
copy of this order."**

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

30.10.2019